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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 05 of 2024

IN THE MATTER OF:

Haryana State Pollution Control Board &Anr.

Appellant (s)

Versus

M/s Malibu Estate Pvt. Ltd &Anr.

Respondent (s)

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Dated: 20.11.2025

Filed

Through



(Rahul Khurana)

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REJOINDER ON BEHALF APPELLANTS TO THE REPLY
OF RESPONDENT NO. 1

MOST RESPECTFULLY SHOWETH:

1. That the contents of Para No. 1 of the reply need no reply to the extent those are matter of record.
2. That the contents of Para No. 2 of the reply are wrong and hence, denied.
3. That contents of para no.3 referring preliminary objections and submissions are baseless and contrary to correct factual position and legal proposition as explained in subsequent paragraphs.
- 4-7. That the contents of Para No. 4-7 of the reply are wrong and hence, denied. It is submitted that present appeal against the order impugned passed by the Appellate Authority is maintainable before this Hon'ble Tribunal. The relevant provisions have already been narrated and same are not being repeated herein for the sake of brevity.
8. That in reply to contents of para no.8 of the reply, it is submitted that HSPCB is competent authority to take action against the projects carried out without requisite Environment Clearance. Contents of the appeal dealing with requirement of Environment Clearance are being reiterated. It is further submitted that, as per the reply submitted by the State Environment Impact Assessment Authority (SEIAA), Haryana, the order dated 15.10.2024 states that, if there is any change as alleged, the EIA Notification dated 14.09.2006 shall be applicable and M/s Malibu Estate Private Limited shall be required to obtain Environmental Clearance for the entire project under the violation category. Thereafter, SEIAA, Haryana

passed another speaking order dated 24.10.2024, stating that the Authority has also decided to initiate violation proceedings separately within the scope and meaning of the Environment (Protection) Act, 1986 and the notifications issued thereunder. Copies of the orders dated 15.10.2024 and 24.10.2024 are attached as **Annexure-A/1** and **Annexure-A/2**.

9. That In reply to the contents of Paragraph No. 9, it is submitted that the SEIAA, vide orders dated 15.10.2024 and 24.10.2024, directed the Respondent No.1 to obtain Environmental Clearance under the violation category and further decided to initiate violation proceedings accordingly.
10. That in reply to the contents of Para No. 10 of reply, it is submitted that License No. 15/2008 for the development of an area measuring 24.681 acres situated in Malibu Town was obtained, and construction activities were initiated by Respondent No. 1 without obtaining the prior Environmental Clearance as required under the EIA Notification dated 14.09.2006. Respondent No. 1 has also failed to obtain Environmental Clearance for the expansion, modernization, modification, or change in the scope of work resulting in an increase in pollution load in the existing township area of 180.296 acres and the expansion area of 24.681 acres, as per the revised building plans and revised layout plans. Obtaining such clearance was mandatory under the provisions of the EIA Notification dated 14.09.2006, as already stated in the preceding paragraphs.
11. That the contents of Para No. 11 of the reply are incorrect and therefore denied. The closure order dated 22/23.12.2022, along with the clarificatory orders dated 02.03.2023 and 19.04.2023, were not issued solely on the ground of non-obtaining Environmental Clearance under the EIA Notification dated 14.09.2006. These orders were also based on other reasons, which are duly mentioned in the closure order dated 22/23.12.2022 (Annexure-A/2).
12. That in reply to para no.12 of the reply, it is denied that any such observation of the Appellate Authority absolves the Respondent from compliance with the mandatory requirement of obtaining Environmental Clearance. The Appellate Authority merely noted that the HSPCB is not the competent authority to determine the necessity of Environmental Clearance; however, this does not prevent the HSPCB from taking action for violations already established on record. Furthermore, the competent

authority—SEIAA, Haryana—has now categorically held, vide orders dated 15.10.2024 and 24.10.2024, that Environmental Clearance is required for the project under the violation category and that violation proceedings are to be initiated. Therefore, the contention that proceedings should be kept in abeyance has no merit, as the competent authority has already clarified the applicability of the EIA Notification and the requirement of Environmental Clearance. Accordingly, the answering Respondent cannot rely upon the earlier observations of the Appellate Authority to avoid statutory compliance or regulatory action.

13. That in reply to the content of para No.13 of reply, it is submitted that a Show Cause Notice was issued to the Respondent vide Letter No. HSPCB/GRN/2020/728-769 dated 14.08.2020, stating that the Respondent had undertaken construction activities without obtaining the mandatory Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006. This notice was issued prior to the subsequent Show Cause Notice dated 16.10.2020.

14. That in reply to para 14 of the reply, it is denied that the issue of non-obtainment of Environmental Clearance was never raised before the Respondent. In fact, a specific Show Cause Notice had already been issued to the Respondent vide Letter No. HSPCB/GRN/2020/728-769 dated 14.08.2020, categorically alleging that the Respondent had undertaken construction activities without obtaining the mandatory Environmental Clearance under the EIA Notification dated 14.09.2006. Accordingly, the Respondent No.1 was duly put on notice regarding this violation well before the issuance of the subsequent Show Cause Notice dated 16.10.2020. Therefore, the claim that no opportunity was granted to furnish an explanation on the issue of Environmental Clearance is factually incorrect, misleading, and denied in its entirety. Copy of SCN dated 14.08.2020 is annexed as **Annexure-A/3**.

15. That in response to para 15 of the reply, It is respectfully denied that the Appellate Authority was right in observing that the closure order was passed on grounds which were not raised earlier in the Show Cause Notice dated 16.10.2020. The said observation overlooks the fact that the Respondent had already been issued a prior Show Cause Notice vide Letter No. HSPCB/GRN/2020/728-769 dated 14.08.2020, specifically alleging that construction activities were carried out without obtaining the mandatory Environmental Clearance under the EIA Notification dated

14.09.2006. Therefore, the issue of non-obtainment of Environmental Clearance was very much within the knowledge of the answering Respondent, and an opportunity to furnish an explanation had already been granted. The closure order dated 22/23.12.2022 was passed after considering multiple violations, including those reflected in the earlier notice dated 14.08.2020. Hence, the contention that the Respondent was denied an opportunity of hearing, particularly on the requirement of Environmental Clearance or CTE/CTO, is factually incorrect, misleading, and denied in toto.

16. It is denied that the closure order dated 22/23.12.2022 or the subsequent clarification orders dated 02.03.2023 and 19.04.2023 were issued without serving a proper Show Cause Notice or in violation of the Principles of Natural Justice. The Respondent had, in fact, been served with multiple notices, including the Show Cause Notice dated 14.08.2020, which specifically alleged undertaking of construction activities without obtaining the mandatory Environmental Clearance under the EIA Notification dated 14.09.2006. This issue formed a central ground for regulatory action. Additionally, the Show Cause Notice dated 16.10.2020 highlighted further violations, including improper sewage disposal and failure to furnish mandatory information. These notices collectively provided the Respondent ample opportunity to explain its conduct and comply with statutory requirements. The Respondent chose not to remedy the violations or obtain the required clearances, leaving the regulatory authorities no alternative but to proceed with closure action. Accordingly, the assertion that the closure order violates the Principles of Natural Justice is misconceived and untenable. The Appellate Authority's finding to the contrary overlooks the existence of earlier notices and the Respondent's continued non-compliance. Hence, the closure order and the subsequent clarificatory orders were validly passed after due process, and the setting aside of these orders on the alleged ground of lack of notice is wholly unjustified.

17. It is denied that the submissions of the Appellant regarding Environmental Clearance, licenses, and other aspects are without merit or jurisdiction. The Respondent's attempt to cast aside these issues on the ground of alleged lack of jurisdiction is misconceived. The facts relating to multiple licenses, including License No. 15 of 2008, the role of DTCP, and

the positions of SEIAA and HSPCB, are all directly relevant to the question of compliance with environmental laws, which is squarely within the regulatory framework under the Environment (Protection) Act, 1986, and the EIA Notification, 2006. The Appellant and other competent authorities have rightly raised these issues to ascertain whether the Respondent undertook construction and development activities without obtaining the mandatory Environmental Clearance. The fact that certain areas under License No. 15 of 2008 were yet to be developed does not absolve the Respondent from compliance with statutory requirements for the entire project area, including prior approvals and clearances. Furthermore, the suggestion that the Appellant has no jurisdiction to examine these aspects is contrary to the statutory mandate of the regulatory authorities, which includes monitoring and enforcement of environmental compliance. Therefore, all submissions made in this regard are relevant, maintainable, and cannot be discarded merely on the ground of alleged jurisdictional limitations

18. That contents of para No.18 are incorrect and denied. The Respondent No.1 be put to strict of the same.
19.
 - a. That the content of para No. 19 (a) are wrong and hence denied as inspection was conducted in the presence of representatives of respondent who were present during inspection and sampling but willfully absented from the site during process of signing of documents. Mr. Ajitesh Jha, Civil Engineer and Mr. Omkar, Manager Purchase, who were present on behalf of the respondent were duly served with notice of intention in form no. XII which they refused to sign.
 - b. That the content of para No. 19 (b) are wrong and hence denied as inspection was conducted in the presence of representatives of respondent who were present during inspection. Mr. Ajitesh Jha, Civil Engineer and Mr. Omkar, Manager Purchase, who were present on behalf of the respondent were duly served with notice of intention in form no. XII which they refused to sign.
 - c. That the content of para No. 19 (c) are wrong and hence as sample were sealed at site.
 - d. That the content of para No. 19 (d) are wrong and hence as the entire process was carried out in the presence of representatives of

respondent i.e. Mr. Ajitesh Jha, Civil Engineer and Mr. Omkar, Manager Purchase

It is respectfully denied that the inspection conducted on 08.09.2020 and the collection of domestic effluent samples by the Field Officer of the Board was improper or non-compliant with statutory procedures. Even assuming, for the sake of argument, that certain procedural technicalities under Section 21 of the Water Act were not strictly followed, it does not absolve the Respondent from the substantive violations observed, including discharge of untreated or partially treated effluents and undertaking construction activities without obtaining mandatory Environmental Clearance under the EIA Notification dated 14.09.2006.

20. That contents of para no.20 of the reply are incorrect and hence denied. The contents of para no.19 are being reiterated.
21. That contents of para no.21 of the reply are incorrect and hence denied. The contents of appeal dealing with said issue are being reiterated.
22. That in reply to the para No. 22, it is submitted that reply submitted by the unit respondent did not corroborate the procedure regarding re-sampling (not deposited sample testing fee, performance security & modification details done in Sewage Treatment Plants) that's why fresh inspection was not carried out.
23. That in reply to the para No. 23, it is submitted that reply submitted by the unit respondent did not corroborate the procedure regarding re-sampling (not deposited sample testing fee, performance security & modification details done in Sewage Treatment Plants) that's why fresh inspection was not carried out.
24. That in reply to the para No. 24, it is submitted as mentioned in preceding paras, it is submitted that re-sampling couldn't be done as reply submitted by the unit respondent did not corroborate the procedure regarding re-sampling (not deposited sample testing fee, performance security & modification details done in Sewage Treatment Plants).
25. That the contents of para No. 25 are wrong, incorrect and hence denied except those are matter of record. The appellant be put to strict

proof of the same. It is humbly submitted that action taken by the appellant Board was in respect of violations committed by the Respondent No.1.

26. That in reply to the para No. 26, it is submitted that at the time of inspection on 08.09.2020, the control of STP was with respondent.
27. That the contents of para No. 27 are incorrect and hence denied. Admissibility of reports relied upon is highly objected.
28. That the contents of para No. 28 are denied and contents of appeal dealing with this issue are being reiterated.
29. That it is respectfully submitted that while the answering Respondent claims to be a compliant entity and asserts that the present project has been developed strictly in accordance with environmental norms, such a claim does not absolve the Respondent from the consequences arising from non-compliance, deficiencies, or lapses observed during inspections or as reported by the HSPCB. It is submitted that Environmental Compliance is also an obligation and is not limited to the stage of obtaining clearances or initial approvals. Continuous adherence to prescribed standards, including the proper functioning and monitoring of facilities such as the Sewage Treatment Plant (STP), is mandatory. Any deviation or deficiency observed, regardless of the initial approvals, constitutes a ground for action under applicable environmental regulations.
30. That the contents of Para No. 30 are wrong and hence, denied as respondent has not obtained Consent to Establish (CTE) from the appellant Board. CTO was obtained by the was valid upto 30.09.2020 and not for entire residential plotted colony.
31. That the contents of Para No. 31 are wrong and hence, denied as respondent has not obtained Consent to Establish (CTE) from the appellant Board. CTO was obtained by the was valid upto 30.09.2020 and not for entire residential plotted colony.
- 32-34 That in reply to the contents of para No. 32-34, it is submitted that CTO obtained by the respondent was valid upto 30.09.2020 and was only for 180.180 acres area whereas the total area of residential plotted colony is 204.796 acres. It is humbly submitted that answering respondent reserves right to make submissions regarding judgment passed by Delhi High Court and referred in para no.33.

35. That contents of para no.35 of the reply are wrong, incorrect and untenable. The action taken by the appellant Board is justified and legally sound.
36. That in reply to the contents of para No. 36of reply, it is submitted that closure action is independent of the prosecution case under different provisions.

Para-wise reply:

1. That the content of para No. 1 need no reply.
2. In reply of to para no.2 of the reply, contents of corresponding para no.4(a) of appeal are reiterated. The applicant be put to strict proof of the same.
3. It is necessary to mention here that the project of Respondent is Residential Plotted Colony alongwith Group Housing Component spread over the area of 204.796 acres situated in sector 47 and sector 50, Gurugram and total 32 Nos. of licenses (License No.71-75 of 1992, 04-08 of 1993, 15-19 of 1994, 04-08 of 1995, 36-46 of 1997, 15 of 2008) were obtained by the Respondent No. 1 from Director, Town & Country Planning. It is necessary to mention here that out of 32 licenses one license was obtained after Environment Impact Assessment Notification (EIA Notification) dated 14.09.2006. It is also necessary to mention here that revised layout plan of 204.796 acres on dated 31.01.2008 was obtained from DTCP, Haryana. The Appellate Authority merely noted that the HSPCB is not the competent authority to determine the necessity of Environmental Clearance; however, this does not prevent the HSPCB from taking action for violations already established on record. Furthermore, the competent authority—SEIAA, Haryana—has now categorically held, vide orders dated 15.10.2024 and 24.10.2024, that Environmental Clearance is required for the project under the violation category and that violation proceedings are to be initiated. Therefore, the contention that proceedings should be kept in abeyance has no merit, as the competent authority has already clarified the applicability of the EIA Notification and the requirement of Environmental Clearance. Accordingly, the answering Respondent cannot rely upon the earlier observations of the Appellate Authority to avoid statutory compliance or regulatory action.
4. That it is denied that any such observation of the Appellate Authority absolves the answering Respondent from compliance with the mandatory requirement of obtaining Environmental Clearance. The Appellate Authority merely noted that the HSPCB is not the competent authority to

determine the necessity of Environmental Clearance; however, this does not prevent the HSPCB from taking action for violations already established on record. Furthermore, the competent authority—SEIAA, Haryana—has now categorically held, vide orders dated 15.10.2024 and 24.10.2024, that Environmental Clearance is required for the project under the violation category and that violation proceedings are to be initiated. Therefore, the contention that proceedings should be kept in abeyance has no merit, as the competent authority has already clarified the applicability of the EIA Notification and the requirement of Environmental Clearance. Accordingly, the answering Respondent cannot rely upon the earlier observations of the Appellate Authority to avoid statutory compliance or regulatory action.

5. That In reply to the contents of Paragraph No. 5, it is submitted that, as per the reply submitted by the State Environment Impact Assessment Authority (SEIAA), Haryana, the order dated 15.10.2024 states that, if there is any change as alleged, the EIA Notification dated 14.09.2006 shall be applicable and M/s Malibu Estate Private Limited shall be required to obtain Environmental Clearance for the entire project under the violation category. Thereafter, SEIAA, Haryana passed another speaking order dated 24.10.2024, stating that the Authority has also decided to initiate violation proceedings separately within the scope and meaning of the Environment (Protection) Act, 1986 and the notifications issued thereunder.
6. That contents of para no.6 are incorrect and hence denied. The contents of corresponding para no.4(e) -4(i) of appeal are reiterated.
7. That in reply of the para No. 7, it is submitted that SEIAA, Haryana vide order dated 15.10.2024 has clearly stated that M/s Malibu Estate Private Limited shall be required to obtain Environmental Clearance for the entire project under the violation category.
8. That in reply of the para No. 8, it is submitted that SEIAA, Haryana vide order dated 15.10.2024 has clearly stated that M/s Malibu Estate Private Limited shall be required to obtain Environmental Clearance for the entire project under the violation category.
9. That in reply of para No. 9, it is submitted that the assertion that the inspection and sampling exercise was carried out in contravention of the procedure under Section 21 of the Water (Prevention & Control of Pollution) Act, 1974, is **wholly incorrect**. The HSPCB, in discharge of its statutory responsibilities, has the authority to inspect and collect samples

to ensure compliance with environmental standards, and such powers are exercised in accordance with the law. the Respondent's reliance on alleged procedural irregularities—such as the absence of notice in Form A, or signatures during sample collection—is **factually misplaced**. Standard operating procedures for inspections allow Board officials to exercise discretion in the manner of sample collection while maintaining integrity and chain of custody. The allegation that samples were collected in used bottles with stickers of other units, or that preservation and sealing were improper, is **completely speculative and unsubstantiated**. The sampling methodology adopted by the HSPCB is scientifically robust, follows prescribed norms, and ensures accuracy and reliability of results. Any deviation alleged by the Respondent lacks documentary or scientific evidence. Further, the assertion that the samples may have been tampered with mala fide intentions is **conjectural and baseless**. The HSPCB maintains detailed records, including sampling logs and lab reports, which demonstrate the integrity of the sampling process. The adverse findings in the reports, including the Chemical Oxygen Demand (COD) levels, are based on **verified laboratory results** and were shared in accordance with statutory requirements. These findings are not the product of any manipulation or procedural lapse.

In view of the above, the submissions of respondent are **denied in entirety**, and it is submitted that the inspection, sampling, and reporting by HSPCB were **lawful, fair, and transparent**, and carried out strictly in accordance with statutory procedures.

10. That it is respectfully denied that the Appellate Authority was justified in observing that the closure order was passed on grounds which were not raised earlier in the Show Cause Notice dated 16.10.2020. The said observation overlooks the fact that the Respondent had already been issued a prior Show Cause Notice vide Letter No. HSPCB/GRN/2020/728–769 dated 14.08.2020, specifically alleging that construction activities were carried out without obtaining the mandatory Environmental Clearance under the EIA Notification dated 14.09.2006. Therefore, the issue of non-obtainment of Environmental Clearance was very much within the knowledge of the answering Respondent, and an opportunity to furnish an explanation had already been granted. The closure order dated 22/23.12.2022 was passed after considering multiple violations, including those reflected in the earlier notice dated 14.08.2020. Hence, the contention that the Respondent was denied an opportunity of hearing,

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particularly on the requirement of Environmental Clearance or CTE/CTO, is factually incorrect, misleading, and denied in toto.

11. That contents of para no.11 are incorrect and hence denied. The contents of corresponding para no.4(n) -4(p) of appeal are reiterated.
12. That contents of para no.12 are incorrect and hence denied. The contents of corresponding para no.4(q) of appeal are reiterated.
13. It is denied that the closure order dated 22/23.12.2022 or the subsequent clarification orders dated 02.03.2023 and 19.04.2023 were issued without serving a proper Show Cause Notice or in violation of the Principles of Natural Justice. The Respondent had, in fact, been served with multiple notices, including the Show Cause Notice dated 14.08.2020, which specifically alleged undertaking of construction activities without obtaining the mandatory Environmental Clearance under the EIA Notification dated 14.09.2006. This issue formed a central ground for regulatory action. Additionally, the Show Cause Notice dated 16.10.2020 highlighted further violations, including improper sewage disposal and failure to furnish mandatory information. These notices collectively provided the Respondent ample opportunity to explain its conduct and comply with statutory requirements. The Respondent chose not to remedy the violations or obtain the required clearances, leaving the regulatory authorities no alternative but to proceed with closure action. Accordingly, the assertion that the closure order violates the Principles of Natural Justice is misconceived and untenable. The Appellate Authority's finding to the contrary overlooks the existence of earlier notices and the Respondent's continued non-compliance. Hence, the closure order and the subsequent clarificatory orders were validly passed after due process, and the setting aside of these orders on the alleged ground of lack of notice is wholly unjustified.
14. That the contents of Para No.15 of the reply are wrong and hence, denied as submissions made in para 4 (w) of appeal are true and correct.

15-20 That appellant reiterated the grounds raised in appeal.

In view of the submissions made herein above, it is humbly prayed to allow the present appeal.


Regional Officer,
Haryana State Pollution Control Board,
Gurugram Region (N)

Date:20.11.2025

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

I.A.NO. 63 of 2024
APPEAL NO. 05 of 2024

IN THE MATTER OF:

Haryana State Pollution Control Board & Anr.

Appellant (s)

Versus

M/s Malibu Estate Pvt. Ltd & Anr.

Respondent (s)

AFFIDAVIT

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (N), aged about 36 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying rejoinder which has been drafted under my instructions.



Verification:

Akansha
Deponent

Verified at Gurugram on 20 day of November , 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Akansha
Deponent

ATTESTED 11/11/2025

JAGDISH CHANDER
Advocate & Notary Public
Distt. Courts, Gurugram



BEFORE THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
HARYANA,
BAYS NO.55-58, PRAYATAN BHAWAN, SECTOR-2, PANCHKULA.
In the matter of

M/s Malibu Estate Pvt. Ltd.
.....Respondent No. 8

Reference: Original Application (OA) No. 68/2022 titled as Raman Sharma Versus State of Haryana & Ors.

Date of Hearing:

Present:

For the Respondent No. 8 (M/s Malibu Estate Pvt. Ltd.)

1. Mr. Sanjay Upadhyay (Advocate)
2. Sh. Subhash Raghav, (Authorized representative of Project Proponent)
3. Mr. Shubham (Advocate)

For the Applicant:

1. Sh. Raman Sharma (Complainant), through Video Conference

ORDER

1. Learned Counsel, Sh. Sanjay Upadhyay alongwith Sh. Subhash Raghav (authorized representative of Project Proponent) appeared on 11.10.2024 and made repeated submissions to emphasize that no violation(s) has been committed by the M/s Malibu Estate Pvt. Ltd. (Project Proponent) for the development of an area of 204.796 Acres, for the Residential Plotted Colony alongwith Group Housing Component at Village Fatehpur, Tikri, Adampur & Jharsa, Sector-47 & 50, District Gurgaon. Learned Counsel also submitted that Project Proponent had taken 32 number of Licences since 28.10.1992 and onward i.e. 31.01.2008 from Directorate of Town & Country Planning, Haryana. Learned Counsel submitted that as and when Environment Clearance (EC) was required for the project, same was obtained from the Competent Authorities. Further, a specific mention in this regard was made by referring to the EC dated 08.01.2008 and 04.09.2013 issued in the name of M/s Nikiyog Buildwell Pvt. Ltd and M/s Endure Realty Pvt. Ltd by the MOEF, GOI and SEIAA, Haryana, respectively.
2. Sh. Raman Sharma (Complainant), attended the proceeding through VC and argued that gross violations have been made by the Project Proponent by commercially exploiting

Sanjay

[Signature]

the Green areas, beside other violations within the scope & meaning of EIA Notification dated 14.09.2006. Further, Sh. Raman Sharma (Complainant) claimed to have clear cut documentary evidences to establish and prove his pleas with regard to violations committed by the Project Proponent.

3. Upon having heard both the sides and perusing the documentary evidences it has been observed that M/s Malibu Estate Pvt. Ltd in its documents intimated that they have obtained 32 Number of Licenses since 28.10.1992 and onward i.e. 31.01.2008. Accordingly, they have claimed that they have approved Zoning plan much prior to the inception of EIA Notification dated 14.09.2006. Now, coming to the subsequent License No. 15 of 2008 dated 31.01.2008, the project proponent argued that there was no requirement for prior Environment Clearance as the referred Licence was granted for the development of plotted colony over an area of 24.681 Acres i.e. 9.97 Hectare which is less than 50 Hectare **lunder category 8 (b)**].
4. Therefore, it is appropriate to mention here that earlier M/s Malibu Estate Pvt. Ltd obtained Terms of Reference letter **dated 19.06.2015 (Flag-B)** for the construction of residential plotted colony along with Group Housing component at village Fatepur, Tikri, Adampur & Jharsa, Sector 47 & 50, Gurugram ***over an area of 8,28,780.01 m² (204.796 Acres) and built up area will be 6,64,412.826 m². Total site area for group housing is 48117.13 m² (11.89 Acres) and total site area for plotted colony 7,80,662.88 m² (192.906 Acres).***
5. Thereafter, the Project Proponent again applied in September 2017 under violation Category in compliance with Notification dated 14.03.2017 and 08.03.2018 for the construction of Residential Plotted Colony along with Group Housing component at village Fatepur, Tikri, Adampur & Jharsa, Sector 47 & 50, Gurugram ***over an area of 8,28,780.01 m² (204.796 Acres) and built up area will be 6,64,412.826 m². Total site area for group housing is 48117.13 m² (11.89 Acres) and total site area for plotted colony 7,80,662.88 m² (192.906 Acres).***
6. The Authority examined the submission made by the complainant vide email dated 28.08.2024 stating on page No. 10 at point B that while taking zoning plan/layout plan approval the Project Proponent proposed to shift facilities approved for 30 licences from 1992 to 1997 from their original locations as under:

- i. Dispensary Site
- ii. Creche
- iii. Religious Site
- iv. High Secondary School SiteNursery School Sites
- v. Primary School Sites
- vi. Residential Plot Sites.

Wozhye

Wozhye

Further, the complainant at Point C stated that the size of sites in earlier licences were increased after the grant of License No. 15 of 2008 and license No. 86 of 2008. Details are as under:

- i. Commercial site
 - ii. Public Health Site
 - iii. Dispensary Site
 - iv. Higher Secondary School Site
 - v. Size of 71 Residential Plots (Annexure-4) against the approved category of plots (annexure-5)
7. The Authority examined the submissions made (without documentary evidence) by M/s Malibu Estate Pvt. Ltd vide email dated 14.10.2024 wherein it has been stated that there has been no change in the site allocation of the project and all the sites, as given in the 1998 zonal plan, have been retained in the 2008 plan as well without any substantial change in site.
8. At this juncture, the Authority feels that there is a requirement to seek clarification from the Director Town and Country Planning Department regarding scope of changes in Zoning Plan/layout plans of 1998 and 2008 as to whether the site plan/layout plan of earlier licences were modified while approving the site plan/layout plan of the licence no. 15 of 2008 in 2008.
9. Further, the Authority feels it appropriate to clarify that in the event there any change as alleged, then EIA Notification dated 14.09.2006 shall be applicable and M/s Malibu Estate Pvt Ltd shall be required to obtain Environment Clearance for the whole Project under violation category.


Virender Kumar Dahiya, IAS
Member Secretary,
SEIAA, Haryana

15/10/2024


P. K. Das, IAS (Retd.)
Chairman,
SEIAA, Haryana

15/10/2024

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सत्यमेव जयते

आज़ादी का
अमृत महोत्सव

हरियाणा सरकार

BEFORE THE STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
HARYANA,
BAYS NO. 55-58, PRAYATAN BHAWAN, SECTOR-2, PANCHKULA.

Reference: Original Application (OA) No. 68/2022 titled as Raman Sharma Versus State of Haryana & Ors.

SPEAKING ORDER

1. This order is in continuation of the Authority's order dated 15.10.2024 in the matter, and may be read in conjunction with that.
2. It is observed that M/s Malibu Estate Pvt. Ltd in its documents intimated that they have obtained 32 Number of Licences since 28.10.1992 and onward i.e. 31.01.2008. Accordingly, they have claimed that they had got the Zoning plan approved much prior to the inception of EIA Notification dated 14.09.2006. Now, coming to the subsequent Licence No. 15 of 2008 dated 31.01.2008, the project proponent intimated that there is no requirement for Prior Environment Clearance as the referred Licence was granted for the development of plotted colony over an area of 24.681 Acres i.e. 9.97 Hectare which is less than 50 Hectare under category 8 (b).
3. It is appropriate to note that earlier M/s Malibu Estate Pvt. Ltd obtained Terms of Reference letter dated 19.06.2015 for the construction of Residential Plotted Colony along with Group Housing component at village Fatepur, Tikri, Adampur & Jharsa, Sector 47 & 50, Gurugram *over an area of 8,28,780.01 m² (204.796 Acres) and built up area will be 6,64,412.826 m². Total site area for group housing is 48117.13 m² (11.89 Acres) and total site area for plotted colony 7,80,662.88 m² (192.906 Acres).*
4. Thereafter, the project proponent again applied in September 2017 under violation Category in compliance with Notification dated 14.03.2017 and 08.03.2018 for the construction of Residential Plotted Colony along with Group Housing component at village Fatepur, Tikri, Adampur & Jharsa, Sector 47 & 50, Gurugram *over an area of 8,28,780.01 m² (204.796 Acres) and built up area will be 6,64,412.826 m². Total site area for group housing*

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is 48117.13 m² (11.89 Acres) and total site area for plotted colony 7,80,662.88 m² (192.906 Acres).

5. The Authority had considered the matter on 11.10.2024; wherein the documents submitted by M/s Malibu Estate Pvt. Ltd and the complainant on various occasions/dates were examined, the project proponent claimed that it was not required to obtain Environment Clearance.
6. The Authority examined the submission made by the complainant vide email dated 28.08.2024 stating on page No. 10 at point B that while taking zoning plan/layout plan approval the Project Proponent proposed to shift facilities approved for 30 licences from 1992 to 1997 from their original locations as under:
- i. Dispensary Site
 - ii. Creche
 - iii. Religious Site
 - iv. High Secondary School Site/Nursery School Sites
 - v. Primary School Sites
 - vi. Residential Plot Sites.

Further, the complainant at Point C in page No. 11 stated that the size of sites in earlier licences was increased after the grant of License No. 15 of 2008 and license No. 86 of 2008. Details are as under:

- i. Commercial site
- ii. Public Health Site
- iii. Dispensary Site
- iv. Higher Secondary School Site
- v. Size of 71 Residential Plots (Annexure-4) against the approved category of plots (annexure-5).

7. The Authority also examined the documents submitted by the complainant vide email dated 14.10.2024 vide which the complainant provided a communication 29.03.2010 made between M/s Malibu Town Estate Pvt. Ltd and Director, Town and Country Planning Haryana, Chandigarh, wherein the followings are clearly mentioned in Sr. No. 03 (**Community Building**) :

R-1: Applied for approval of Building Plan on 30.08.2007, further copy of STP Gurugram, Memo No. 3924 dated 27.09.2007.

R-2: Zoning plans applied for approval on 29.08.2008.

R-3: Revised Zoning Plan applied on 29.08.2008 due to change in Site Area in Approved layout Plan of 204.796 Acres.

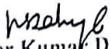
8. The Authority also examined the submissions made (without documentary evidence) by M/s Malibu Estate Pvt. Ltd vide email dated 14.10.2024 wherein it has been stated that there has been no change in the site allocation of the project and all the sites, as given in the 1998 zonal plan, have been retained in the 2008 plan as well without any substantial change in site.




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9. In view of the contradictory claims by both sides, the Authority sought a clarification from the Director, Town and Country Planning, Haryana regarding the scope of changes in the Zoning Plan/layout plans of 1998 and 2008 as to whether the site plan/layout plan of earlier licences were modified while approving the site plan/layout plan of the licence no. 15 of 2008 in 2008.
10. The representative of Director Town and Country Planning Department Appeared before the Authority on 20.10.2024 and intimated to the Authority that M/s Malibu Estate Pvt. Ltd had actually proposed modification to the site plan/layout plan of earlier licences while approving the site plan/layout plan of the licence no. 15 of 2008 in 2008 and if such proposed modification was approved.
11. After careful examination of the documentary evidences submitted by the complainant, the clarification provided by the Director, Town and Country Planning Department, Haryana vide letter no. CC-3056/JD(RA)2024/32251 dated 23.10.2024 and keeping in view the Judgment dated 04.07.2022 passed by the Hon'ble National Green Tribunal in O.A. No. 661 of 2018 titled as Praveen Kakar & Ors versus MoEF and others, the Authority concludes that the approved zoning plan dated 31.01.2008 shows that area under the subsequent license No. 15 of 2008 was part and parcel of the project and that a composite layout plan and zoning plan was sanctioned by DTCP Haryana including modification in the area or earlier zoning plan. *In view thereof, provisions of EIA Notification dated 14.09.2006, applied to the development carried out pursuant to the license dated 31.01.2008 and zoning plan approved on 31.01.2008 but M/s Malibu Estate Pvt. Ltd executed development activities without obtaining Prior Environment Clearance and thus violated the Norms of EIA Notification dated 14.09.2006.*
12. Further, the Authority also decided to initiate violations proceedings separately within the scope and meaning of Environment (Protection) Act, 1986 and notifications made their under.


Virender Kumar Dahiya, IAS
Member Secretary,
SEIAA, Haryana
24/10/2024


P. K. Das, IAS (Retd.)
Chairman,
SEIAA, Haryana
24/10/2024



Regional Office, Gurugram (N)
Haryana State Pollution Control Board
Vikas Sadan, Opposite- New Court, Gurugram

Website: www.hspcb.gov.in

Email: hspcbrogrn@gmail.com

Dated 17-8-2020

Tel: 0124-2332775, 2220523

No. HSPCB/GRN/2020/728-769

To

1. M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048 for the project Malibu Town, Sohna Road, Gurugram.
2. Sh. Gurbachan Singh Dhingra, Director, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
3. Sh. Sameer Kohli, Director, M/s Malibu Estate Private Limited 38 DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048 & M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037.
4. Sh. Sudershan Kumar Kohli, Director, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048 & M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037.
5. Ms. Kum Kohli, Director, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048 & M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037.
6. Sh. Naveen Choudhary, Director, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
7. Sh. K Sriram, Director, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
8. Sh. Sanjay Kumar Bhargav, Vice President, M/s Malibu Estate Private Limited 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
9. M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037.
10. Sh. Sumit Garg, Director, M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037.
11. Sh. Subhash Chand, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
12. Sh. Ram Chand S/o Sh. Nand Lal C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
13. Sh. Gyani S/o Sh. Juglal, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
14. Sh. Naresh, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048.
15. Sh. Satpal S/o Sh. Chotte Lal, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
16. Sh. Lakhi, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
17. Sh. Rohtash C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
18. Sh. Bhim Singh S/o Sh. Jhabbu C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048.
19. Smt. Sada Kaur Wd/o Om Parkash C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048

20. Sh. Vijay Kumar C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
21. Sh. Dharmbir S/o Sh. Om Parkash C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
22. Smt. Phoolwali C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
23. Smt. Mukesh Ds/o Sh. Om Parkash C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
24. Sh. Balwan S/o Sh. Deep Chand C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
25. Sh. Subh Ram C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
26. Sh. Hari Singh S/o Sh. Chandgi Ram C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
27. Sh. Jage Ram C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
28. Sh. Uday Chand C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
29. Sh. Daya Chand S/o Sh. Ram Mehar C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
30. Sh. Risal Singh, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
31. Sh. Surte, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
32. Sh. Meer Singh S/o Sh. Shri Chand C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
33. Smt. Chandro Wd/O Sh. Jile Singh C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
34. Sh. Raghu Jeet C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
35. Sh. Bajinder S/o Sh. Jile Singh C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
36. Smt. Shakuntala D/o Sh. Jile Singh C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
37. Sh. Balkishan, C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
38. Sh. Jai Kishan S/o Sh. Ram Kumar C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
39. Sh. Dharama S/o Sh. Govind Ram C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
40. Sh. Rajeshwar S/o Sh. Bharat Singh C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
41. Sh. Balwant Somagi S/o Sh. Chandan Singh C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048
42. Sh. Ram Avtar S/o Sh. Jeeta C/o M/s Malibu Estate Private Limited, 38, DDA Commercial Complex, Kailash Colony Extension, Zamrudpur, New Delhi - 110048

Sub: Show Cause Notice under section 15 of the Environment (Protection) Act, 1986 for violation of EIA Notification dated 14-09-2006 amended till date.

Whereas, Ministry of Environment & Forests, Govt. of India has amended the Environmental Impact Assessment Notification, 1994 on 7th July 2004 so as to bring all the new construction projects and industrial estates within the purview of this notification. As per the amended notification, a) all new townships, industrial townships, settlement colonies, all commercial complexes, Hotel complexes, Hospitals and Office complexes for 1000 persons and above or discharging sewage effluent i.e. 50000 liter per day or above or with an investment or Rs 50 crores or above b) Estate accommodating industrial unit in area of 50 hectares or above but including the industrial estates, irrespective of area, if their pollution potential is high, fall within the purview of the amended Environment Clearance from Government of India, Ministry of Environment & Forests and are also required to obtain Environmental Clearance from the MoEF&CC, Govt. of India and No Objection Certificate from the Haryana State Pollution Control Board.

Whereas, Ministry of Environment and Forest, Govt. of India Vide notification dated 07.07.2004, Environment Impact Assessment Notification dated 27.01.1994, was amended and "new construction projects" were inserted in the list of projects requiring environment clearance in schedule -1 except

"(g) any construction project falling under entry 31 of Schedule-I including new town ships, industrial townships, settlement colonies, commercial complexes, hotel complexes, hospitals and office complexes for 1,000 (One thousand) persons or below or discharging sewage of 50,000(Fifty thousand) liters per day or below or with an investment of Rs 50,00,00,000/- (Rupees fifty crores) or below."

Whereas Ministry of Environment and Forest, Govt. of India has amended Environment Impact Assessment (EIA) Notification, 1994 on 14-09-2006 making compulsory to obtain environmental clearance from Central Govt. Ministry of Environment and Forest / State Environment Impact Assessment Authority (SEIAA), for the new construction projects mentioned in Sr. No. 8 (a) & 8(b) of the above said amended notification which is as under:-

Sr. No.	Particulars		
8 (a)	Building and Construction Projects	≥ 20000 sq. mtrs and <150000 sq. mtrs. Of build up area#	#(Built up area for covered construction, in the case of facilities open to the sky, it will be the activity area)
8 (b)	Townships and area development projects	Covering an area ≥ 50 ha and or built up area ≥ 150000 sq. mtrs ++	++ All projects under item 8 (b) shall be appraised as Category B1

The above said amendments in the notification have been got published from time to time by way of notices in newspapers.

And whereas, as per notification dated 14-09-2006 further amended to till date, the new construction Project, mentioned in Sr. No. 8 (a) & 8 (b) cannot start any construction activity without prior approval from the State Environment Impact Assessment Authority (SEIAA)/MoEF&CC as per the laid down procedure and any such construction being raised in violation of the notification thereof shall invite action under section 5 of the EP Act, 1986 & under section 15 read under section 19 of EP Act, 1986;

Whereas, the project site was inspected by the concerned field officer on 14.07.2020 and following were observed during visit:-

The concerned site is plotted colony spread over the area of 204.796 acres developed by M/s Malibu Estate Pvt. Ltd. in sector 47 and sector 50, Gurugram against 32 Nos. of licenses (License No. 71-75 of 1992, 04-08 of 1993, 15-19 of 1994, 04-08 of 1995, 36-46 of 1997, 15 of 2008) out of which one license was obtained after EIA Notification dated 07.07.2004 & 14.09.2006 amended till date. Project proponent was required to obtain prior Environmental Clearance (EC) under provisions of EIA notification dated 14.09.2006, as last License No 15 of 2008 dated 01.02.2008 for 24.681 Acres was granted after 14.09.2006; cutoff date of requiring EC & carried out construction actively without obtaining prior environmental clearance from the concerned authorities for expansion of project. Occupation certificate obtained on 10.03.2017 for the 31061.622 Sqm (Built-up area) from the DTCP, Haryana bearing License No. 71-75 of 1992, 4-8 of 1993 & 15-19 of 1994. The project proponent has not obtained CTE of the said project. Thus, violated the provision of EIA Notification dated 07.07.2004 & 14.09.2006 amended till date. Project proponent has obtained occupation certificate for Group Housing of 11.89 Acres vide letter dated 30.08.2000.

Project proponent has obtained various part completion certificate/occupation certificate from DTCP department w.r.t. residential plotted colony. Details are as under:-

Sr. No.	License No.	Year	Area in acres	Date of grant of part completion	Remarks
1.	71-75	1992	97.282	23.02.1996	Occupation certificate obtained on 10.03.2017 from DTCP for 31061.622 Sqm
2.	4-8	1993	16.08	03.05.1996	
3.	15-19	1994	10.332	03.05.1996	
4.	15-19	1994	2.94	06.06.2003	
5.	15	2008	24.681	27.09.2016	

The project proponent has obtained revised layout plan of 204.796 acres on dated 31.01.2008 from DTCP, Haryana. Part completion certificate as mentioned above has been obtained on 27.09.2016 from DTCP, Haryana and occupation certificate obtained from DTCP, Haryana for 31061.622 Sqm (Built-up area) on 10.03.2017 as mentioned above.

Whereas, as per spot inspection report 10.09.2013 of the then field officer alongwith Sh. Subhash Raghav, representative of M/s Malibu Estate Private Limited showing total area of the project 204 Acres.

Whereas, show cause notice for prosecution under section 15 of the Environment (Protection) Act, 1986 for violation of EIA Notification dated 14-09-2006 amended till date was issued to M/s Malibu Estate Private Limited, Malibu Town, Sohna Road, Gurugram vide this office letter No. HSPCB/GRN/2020/435-436 dated 15.07.2020 (copy enclosed), but the reply submitted by the unit is not satisfactory.

Whereas, office of M/s Malibu Estate Private Limited, Malibu Town, Sohna Road, Gurugram has not submitted list of directors alongwith their correspondence addresses and thus this office has procured list of directors/signatory of M/s Malibu Estate Private Limited, Malibu Town, Sohna Road, Gurugram & M/s Bloom Field Properties & Holding Private Limited, 3 Shivji Marg, Westend Greens Rangpuri, New Delhi - 110037 from the website of Ministry of Corporate Affairs, Govt. of India www.mca.gov.in/mcafoportal/companyLLPMasterData.do and record of this office.

In view of above you are hereby given Show Cause for 07 days as to why legal action under Section 15 read with section 19 of EP Act, 1986 may not be initiated against the unit & its directors for violations of provisions of amended EIA Notification dated 14.09.2006/07.07.2004. Your reply must reach within stipulated time period along with certified copy of MOA & List of Directors/Partners & responsible persons failing which it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant action under section 15 of EP Act, 1986 without giving any further notice.

DA/Copy of notice dated 15.07.2020.

fmsnot 38173

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19/08
Regional Officer 1318
Gurugram Region (N)

Endst. No. HSPCB/GRN/2020/770

Dated 14/8/2020

A Copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and necessary action please.

19/08
Regional Officer 1418
Gurugram Region (N)